

HIGH COURT FOR THE STATE OF TELANGANA

CIRCULAR

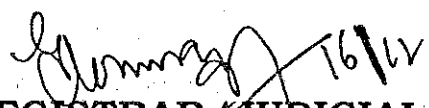
ROC.No.20/Reg.Judl./2021

Date: 16-12-2021

Attention of all the Unit Heads is invited to the circulars viz., 1) JUDL.V.R.No.177/87dated 29.07.1987 and 2) ROC.No.32/Reg. Judl/2010 dated 12.08.2010 issued by this Hon'ble High Court wherein certain directions were issued to the lower Courts with regard to sending of lower Court records for reference in the Appeals filed before this Court.

While reiterating the instructions issued therein, as directed, I request you to send the records to this Hon'ble High Court within fifteen days from the date of receipt of appeal intimation.

Any deviation/laches on the part of the Judicial Officer concerned, in this regard, would be viewed seriously and will be placed before the Hon'ble Administrative Judge of the District.


REGISTRAR (JUDICIAL-I)

To
All the Unit Heads in the State of Telangana (with a request to communicate the same to all the Judicial Officers in their Units)

Copy to

- 1) The Registrar General and other Registrars (for information)
- 2) The Registrar (CPC-cum-Central Project Coordinator) (for information and placing the circular in the website)
- 3) Registrar (Judicial-II) (for information).
- 4) Joint Registrars (VR and Criminal Sections)